

# MEGHALAYA LEGISLATIVE ASSEMBLY

## BULLETIN PART – I

### RE-ASSEMBLED BUDGET SESSION

WEDNESDAY, 11<sup>TH</sup> JUNE, 2014

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, sat till 3:20 P.M. The day was allotted for transaction of Government Business.

**1. Questions:**

Questions No. 35 -43 with answers were listed for the day.

Questions No. 35 – 42 were taken up and disposed off.

**2. Call Attention Notice:**

Shri Clifford R. Marak, MLA called the attention of the Minister in-charge Social Welfare under Rule 54(1) of the Rules of Procedure and Conduct of Business to the news item published in “The Meghalaya Guardian”, dated 13.05.2014, under the caption “More probes into assault on girls”. Shri Clifford R. Marak wanted an independent enquiry to be headed by a sitting or retired Judge.

Smti. Deborah C. Marak, Minister in-charge Social Welfare replied.

**3. General Discussion on the Budget: (upto 1.00 P.M)**

Members who participated in the discussion were Shri Titosstarwell Chyne, Dr. Jemino Mawthoh, (At 11.45 A.M., Shri Metbah Lyngdoh was in the Chair) (At 12 noon, Hon'ble Speaker was again in the Chair) Shri Hopeful Bamon, Shri Metbha Lyngdoh.

The House was adjourned at 12.55 P.M. in order to enable the Chief Minister to prepare his reply on the Budget Discussion.

The House resumes its sitting again at 1.30 P.M.

**4. Dr. Mukul Sangma, Chief Minister in-charge Finance replied to the Budget Discussion.**

**5. Introduction of Government Bills:**

- a. Prof. R. C. Laloo, Deputy Chief Minister in-charge Education introduced the Martin Luther Christian University (Amendment) Bill, 2014.
- b. Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Law introduced the Meghalaya Special Courts Bill, 2014.

**6. Adjournment:**

Since there was no more Business to be transacted, the House was adjourned till 10 a.m. on Thursday, the 12<sup>th</sup> June, 2014.

**Dated Shillong,  
the 11<sup>th</sup> June, 2014.**

***Comm. & Secretary,*  
Meghalaya Legislative Assembly.**